

1	2	3	4
8.	Tamil Nadu	Gummidipundi, Distt. Chegalpattu- MGR.	Rs.3.37
9.	Andhra Pradesh	Pashamylaram, Distt. Medak.	Rs.7.05
10.	Gujarat	Savli, Distt. Baroda.	Rs.7.20
11.	Bihar	Hajipur, Distt. Vaishali.	Rs.3.00
12.	Meghalaya	Bymihat, Distt. Ribhoi.	Rs.7.50
13.	West Bengal	Durgapur, Distt. Burdwan.	Rs.5.75
14.	Orissa	Bhubaneshwar, Distt. Khurda.	Rs.4.50
15.	Punjab	Dhandari Kalan, Distt. Ludhiana	R.5.90
16.	Assam	Amingaon, Near Guwahati, Distt. Kamrup.	Rs.6.75
17.	Jammu & Kashmir	Samba, Distt. Jammu	Rs.4.25
18.	Madhya Pradesh	Pithampur, Distt. Dhar	Rs.4.50
19.	Manipur	Khunuta Chingjin in Thoubal Distt.	No amount of Central assis- tance released as proposal from State Govern- ment has not been received.

#### Committee of Chief Ministers

2069. SHRI PRASAD BABURAO TANPURE :  
DR T. SUBBARAMI REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether Government has set up a Committee of six Chief Ministers to go into the sales war among States, introduction of value added tax and incentives to backward areas;

(b) if so, the details thereof;

(c) whether the said Committee has submitted its report to the Government;

(d) if so, the main recommendations made by the Committee in this regard;

(e) whether any suggestions have been made regarding non-banking finance companies in the States in regard to effective supervision, monitoring and tight regulations; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE)(SHRI KADAMBUR M. R. JANARTHANAN): (a) and (b) Sir, a Committee comprising of Chief Ministers of West Bengal, Gujarat, Haryana, Karnataka, Orissa and Arunachal Pradesh has been constituted with the following terms of reference:

(i) To formulate an implementation schedule for uniform floor rates for sales tax;

(ii) To recommend phasing out of sales tax based incentive schemes;

(iii) To formulate the criteria for defining backward areas that may be eligible for incentive schemes, the maximum quantum of such incentives and the mechanism for its monitoring; and

(iv) To suggest a time frame for introduction of VAT and for reduction of CST.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

#### Pending Unsettled Claims

2070. SHRI S.S. OWAISI : Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question 5460 on 24 July, 1998 regarding pending unsettled claims and to state :

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) the number of claims settled so far; and

(d) the further steps taken by the Government to clear all the pending claims immediately?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE): (a) to (c) The requisite information is contained in the enclosed statement.

(d) Instructions have been issued to all public sector undertakings under the Min. of Commerce to examine each case specifically and find out ways and means for its quick disposal.